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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

Inv P 4 of 2018 in C.P. (I.B) No. 190/9/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company: Entegra Ltd
V/s.
Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act: Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	UMESH VED	PCS	Applicant	Umesh H. Ved
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2.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV	Resp.	
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3.	REKHA MOIZ RAFIQUE ADVOCATE JETHAL SHAH		Operational Creditor	
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ORDER

Learned PCS Mr. Umesh Ved present for Intervener. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent in Inv P 4 of 2018.

Reply filed by Corporate Debtor and operational creditor.

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Ishaan Shah present for Operational Creditor.

Heard arguments of learned PCS for Intervener, arguments of learned Counsel for Operational creditor/ Petitioner and arguments of learned Counsel for Respondent.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 1st day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL